

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No.4 In Petition(s) for Special Leave to Appeal (Civil)  
No(s).16484/2010

(From the judgement and order dated 12/05/2010 in WP No. 853/2010  
of The HIGH COURT OF BOMBAY)

PEPSICO INDIA HOLDINGS P.LTD. Petitioner(s)

VERSUS

THANE MUNL.CORP.& ORS. Respondent(s)

(With appln(s) for rectification of order passed earlier)

Date: 06/08/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mr.Rajeev Virmani, Sr.Adv.  
Mr. Dheeraj Nair,Adv.  
Mr.Mohit Bakshi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Heard learned counsel for the applicant.

Delay in filing of appeal pursuant to our order dated  
31.05.2010 is condoned. The appeal shall now be disposed of by the  
concerned authority on merits.

I.A.No.4 is disposed of accordingly.

( Satish K.Yadav )  
Court Master

( Phoolan Wati Arora )  
Court Master